

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 80/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

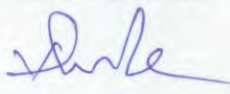
SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY: M/s Cheminona India Ltd
Vs
iYogi Crop Sciences Pvt Ltd

SECTION OF THE COMPANIES ACT: 433(e),434(1)(a)439(1)(b)

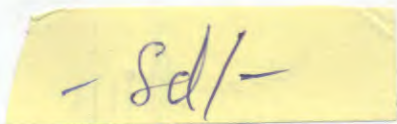
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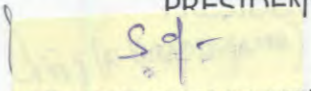
1	S. M. Vivek Anandh	Advs. for Petitioners		
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ORDER

Learned counsel for the petitioner prays that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(K. VARADHARAJAN)
MEMBER (J)